BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-560 038.

Dated:- 28SEP.1994

APPLICATION NUMBER:

1114 of 1994.

APPLICANTS:

RESPONDENTS.

Sri.D.H. Poojar, v/s. Secretary, M/o. Labour, NDelhi and Others.

- 1. Sri.M.S.Anandaramu, Advocate, No.27, Ist Main, Ist Floor, Chandrasekhar Complex, Gandhinagar, Bangalore-560 009.
 - 2. Sri.M. Vasudeya Rao, Addl. Central Govt. Stng. Counsel, High Court Bldg, Bangalore-569001.
- 3. Sri.N.S.Prasad, Advocate, No.242, Fifth Main Road, Gandhinagar, Bangalore-560009.
- 4. The Regional Labour Commissioner, Central, Crescent Road, High Grounds, Bangalore.

Subject: Forwarding of copies of the Orders passed by the Central administrative Tribunal, Pangalore.

Please find enclosed herewith a copy of the PRDER/ STAY PRDER/INTERIM ORDER/, passed by this Tribunal in the above mentioned application(s) on 14th September, 1994.

Issued on 29/9/9/4/18

DE PUTY REGISTRAR JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

O.A. NO.1114/94

WEDNESDAY THIS THE FOURTEENTH DAY OF SEPTEMBER 1994

Shri Justice P.K. Shyamsundar ... Vice-Chairman

Shri T.V. Ramanan ... Member [A]

1. D.H. Poojar,
S/o Hanumanthappa,
aged about 45 years,
Working as Carriage & Wagon Fitter,
Toker No.63, Kolhapur,
South Central Railway, Hubli
and residing at Near
Dhondhosa Durga,
Keshavpur, Hubli-23.

... Applicant

[By Advocate Shri M.S. Anandaramu]

v.

- Union of India, Ministry of Labour by its Secretary, Shram Shakthi Bhavan, New Delhi.
- 2. The General Manager, South Central Railway, Secunderabad.
- The Senior Divisional Personnel Officer, Divisional Office, South Central Railway, Hubli.
- The Regional Labour Commissioner [Central], High Grounds, Bangalore.

... Respondents

[By Advocates Shri M. Vasudeva Rao for R-1 and 4 & Shri N.S. Prasad for R-2 and 3]

ORDER

Shri Justice P.K. Shyamsundar, Vice-Chairman:

1. We have heard both sides at the admission stage itself. What we find in this case is that an alleged controversy laid by the workman is pending concillation before the Regional Labour Commissioner and we



find it hard to believe that the conciliation is pending for nearly two years and that is what Shri M.S. Anandaramu, learned counsel for the applicant tells us. If that is so all that we should do is to direct the Regional Labour Commissioner, Bangalore, to conclude the conciliation proceedings one way or the other as soon as possible but not beyond three months from the date of receipt of a copy of this order. Let a copy of this order be sent to Regional Labour Commissioner, Bangalore, for information and compliance. With this observation this application stands disposed of finally.

MEMBER[A]

VICE-CHAIRMAN

bsv

Section Officer 128

Central Ada Carative Tribunal

Bangulore Be**nch** Bangalo**re**